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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1097/94

Date of Order: 13.10.97

1. T.Gnaneswar	12. Michael Murmur
2. N.Yadagiri	13. Ramprakash Takhur
3. Gajanan Channe	14. Harikishen
4. G.Balaram	15. S.Narayana
5. Bhavani Bhikh	16. Narsimlu
6. R.Ramulu	17. Ramkiladi
7. N.Janakiram	18. Ramdhär
8. Ramprasad	19. Ramkrishna
9. Jagadish Sharan	20. A.Krishan
10. D.	21. M.Vadaiyah
11. V.Krishna	.. Applicants.

AND

1. Union of India, rep. by its Secretary, Ministry of Defence, Sena Bhavan, New Delhi.	
2. The Commandant, Artillery Centre, Golconda, Hyderabad.	.. Respondents.

Counsel for the Applicants	.. Mr.K.Sudhakara Reddy
Counsel for the Respondents	-- Mr.K.Bhaskara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (Judl.) X

Heard Mr.K.Sudhakara Reddy, learned counsel for the applicants and Mr.K.Bhaskara Rao, learned standing counsel for the respondents.

2. There are 21 applicants in this OA. They are working as Barbers under R-2 organisation at Hyderabad. They submit that

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they are entitled to the increased pay scales as per the recommendations of the Expert Classification Committee. They submit that they have been holding the post in the R-2 organisation carrying the scale of pay of Rs.200-250 and are entitled for the increased scales in view of the Expert Committee recommendations. ^{Classification}

3. Hence they have filed this OA for a declaration that they are entitled for the grant of revised scales and Rs.260-400 w.e.f. 22.8.83 in terms of the order in OA.795/94 dated 13.7.94 with all consequential benefits.

4. The learned counsel for the respondents submitted that the applicants except the applicant at Sl.No.17 are working as Barbers that they are working in the scale of pay of Rs.200-250 that the benefits were given to Bootmakers and Tailors as per the directions in O.A.1199/93, 1200/93 and 1201/93 and that the applicants are not entitled to the increased revised scales of pay.

5. During the course of hearing the learned counsel for the applicant submitted that the applicants will submit a detailed representation to the respondent authority and that the directions similar to the directions given in OA.1144/94 on 3.6.97 be given in this OA also.

6. The learned counsel for the respondents also agreed with the said course of action. Hence we issue directions, similar to the one issued in OA.1144/94, as follows :-

The applicants may if so advised now submit a detailed representation to the appropriate authority **who** shall decide the same in accordance with the law. In view of the above submission we direct the applicants to submit a suitable

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representation indicating their actual grievance to the proper respondent authorities. The respondents on receipt of such a representation should decide the same within 3 months from the date of receipt of that representation.

7. ~~With the above~~

No costs.

~~MEMBER OF THE STAFF~~

~~13.10.97~~


(R. RANGARAJAN)

Dated : 13th October, 1997

(Dictated in Open Court)

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23/10/97

TYPED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 13-10-97

ORDER/JUDGMENT

M.S./R.A./C.A. NO.

APPROVED BY

O.A. NO. 1097/94

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

22 OCT 1997

हृदयरावाद न्यायपीठ

HYDERABAD BENCH